

(b) if so, the details thereof; and

(c) if not the reasons therefor and the time by which it is likely to be constituted?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Tenure of the first Board of Directors has expired and the Board is now under reconstitution.

(b) does not arise.

(c) The Board is likely to be reconstituted shortly after receipt of the clearance from Appointments Committee of Cabinet with respect to not—official directors.

Service Conditions of Patwaris

7260. SHRI JEEWAN SHARMA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps Government propose to take to improve the service conditions of Patwaris in the rural areas of the 8 districts of Uttaranchal (U. P.) ; and

(b) whether there is any proposal to give extra staff of Patwaris to look after law and order of Uttaranchal region ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) Patwaris are employees of the Uttar Pradesh Government. It is for that Government to decide upon their service conditions as also the work which is also the work which is to be taken from them.

Shifting of Obnoxious Godowns

7261. SHRITRACHAND KHANDELWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have decided to shift the business establishments and

godowns dealing in obnoxious and health hazardous chemicals from the walled city area in Delhi;

(b) if so, the number of such units identified and notice served to them by the Delhi Administration;

(c) whether the Government propose to review their decision to shift only manufacturers of such chemicals from the said area; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (d) The Municipal Corporation of Delhi has reported that it has been decided that all the units dealing in obnoxious and hazardous chemicals as notified by the Government or India will be shifted latest by 30th June, 1993. The traders have given a written undertaking to this effect. It has also been decided that during this period, the traders will not bring any more such material and will only try to exhaust the existing stock.

[Translation]

BJP Rally in Delhi

7262. SHRI RAMPALL SINGH :
SHRIMADAN LAL KHURANA :
SHRI GUMAN MAL LODHA :
SHRIMOHAN LAL JHIKRAM
DR. MAHADEEPAK SINGH
SHAKYA :
SHRI SANTHOSH KUMAR
GANGWAR :
SHRI GOVINDRAO NIKAM :
SHRI RAMASHHRAJ PRASAD
SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the expenditure incurred by the Govern-

ment on security arrangements and other heads to enforce the ban on the proposed BJP rally in Delhi on February 5, 1993,

(b) the strength of police and para-military personnel deployed in Delhi for this purpose, force-wise

(c) the number of persons injured, arrested, detained and prosecuted, separately, on the eve of the rally,

(d) whether facilities were provided to the detained persons in accordance with provisions of the police Manual followed in Delhi, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) (a) The expenditure on account of deployment of paramilitary forces in Union Ter-

ritories is met out of their normal Budget and is not accounted for each deployment separately. The Public Works department, Delhi Administration has reported that an amount of Rs. 33,62,500/- approximately was incurred on barricading and lighting etc. The Delhi Police has reported that a sum of Rs. 3,96,757/- was incurred on purchase of concertina coils. They have also reported that some expenditure has been incurred on hiring of vehicles for which bills have not been received by them.

(b) 154 companies of outside force consisting of CRPF, BSF, CISF, RPF, Provincial Armed Constabulary (UP), Punjab Armed Police, Haryana Police had 18620 Delhi Police personnel were deployed in Delhi for this purpose.

(c) The Number of persons injured, arrested, detained and prosecuted in connection with the rally is as under —

1) No	of persons injured	—37
2) No	of persons arrested	—491
3) No	of persons detained	—4200
4) No	of persons prosecuted	—All the persons detained were released on same day and those arrested were released on 26.2.93

(d) All possible facilities were provided to the detained persons in accordance with the provisions of the Delhi Police manual.

(e) Does not arise.

[English]

Distribution of Kerosene in Kerala

7263 SHRI THAYIL JOHN ANJALOSE
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Union Government have received some suggestions/representations from the Government of Kerala for distribution of Kerosene to fishermen in Kerala

(b) if so, the details thereof, and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) No, Sir